

**GOVERNMENT OF INDIA  
MINES  
LOK SABHA**

UNSTARRED QUESTION NO:1494  
ANSWERED ON:02.12.2005  
ROYALTY ON MINERALS  
Satpathy Shri Tathagata

**Will the Minister of MINES be pleased to state:**

- (a) whether the Government is contemplating to revise the royalty rate of minerals;
- (b) if so, the details thereof; and
- (c) the time by which the new royalty rates are likely to be implemented?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF MINES (DR. DASARI NARAYANA RAO)

(a) to (c). No, Sir. Section 9(3) of the Mines and Minerals(Development and Regulation) Act,1957 provides that the Central Government may, by notification in the official Gazette, amend the schedule related to rates of royalty so as to enhance or reduce the rate at which royalty shall be payable in respect of any mineral with effect from such date as may be specified in the notification; provided that the Central Government shall not enhance the rates of royalty in respect of minerals more than once during any period of three years.

Rates of royalty of minerals, other than fuel and minor minerals, were last revised vide Gazette Notification GSR 677(E) dated 14.10.2004.